

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/5(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS KEJRIWAL MIINIING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr.Ramya Hariharan, Adv.] For the Financial Creditor
Ms.Asmita Rakhecha,Adv.]
Mr.Soumyajit Saha, Adv.]

Ms.Nilanjana Adhya, Adv.] For the Corporate Debtor
Mr.Arindam Paul, Adv.]
Ms.Debarati Das, Adv.]

O R D E R

1. Ld.Counsel for the parties present.
2. Time to file reply affidavit by the Corporate Debtor is extended by one week. This is last and final opportunity to file reply affidavit.
3. It is made clear that if the reply affidavit is not filed within the extended period, right to file the same shall stand closed.
4. Post the matter for final arguments on **14/06/2024**.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**